

FIR No. 270/2020

PS: Mangolpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply to the application on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

Challan No. 190548  
Circle PBC  
State Vs. DL-11AE-0934

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 122/19  
PS: Rani Bagh  
State Vs. DL04TC-054

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

Ch. No. 22252  
Circle Ashok Vihar  
State Vs. DL1PD-1330

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 279/2020  
PS: Mangolpuri  
State Vs. DL1ER-3060

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 006743/2020

PS: North Rohini

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 006461/20

PS: Aman Vihar

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 009645/2020

PS: K.N.K. Marg

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



FIR No. 113/20  
PS: K.N.K. Marg

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

Challan No. FL66892006032304031  
State Vs. DL-1LS-8793

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance  
by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through  
E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on  
website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

State Vs. DL8SBP-1093  
Challan No. DL 18376200310120603  
Circle Mangolpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 3920/20  
PS Raj Park

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 019278/20

PS: Keshav Puram

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 836/19  
PS: Maurya Enclave

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 863/2020

PS: Aman Vihar

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply has not been filed by IO.

IO is directed to file reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 190/20  
PS: Prem Nagar

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply / report has not been filed by IO.

IO is directed to file reply /report on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



FIR No. 140/2020

PS: Sultan Puri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

e-FIR No. 1418/19

PS: Mangolpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 1243/17  
PS: Mangolpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 194/2020

PS: Mangolpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 77/20  
PS: Ashok Vihar

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 191/20  
PS: Sultanpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 175/2020

PS: Prem Nagar

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 11.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 0122/20  
PS: Mangolpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Issue notice to concerned Ahlmad to appear in person on

11.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



CC No. 2467/17  
Naresh Jain Vs. Shourya Housing Ltd.  
PS Shalimar Bagh

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Issue notice to concerned Ahlmad to appear in person on

11.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

CC No. 2465/17  
Naresh Jain Vs. Shourya Housing Ltd.  
PS Shalimar Bagh

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Issue notice to concerned Ahlmad to appear in person on  
11.06.2020.

Copy of this order be also sent to the counsel for the applicant  
through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on  
website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

CC No. 2464/17  
Naresh Jain Vs. Shourya Housing Ltd.  
PS Shalimar Bagh

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Issue notice to concerned Ahlmad to appear in person on  
11.06.2020.

Copy of this order be also sent to the counsel for the applicant  
through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on  
website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

CC No. 2468/17  
Naresh Jain Vs. Shourya Housing Ltd.  
PS Shalimar Bagh

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Issue notice to concerned Ahlmad to appear in person on  
11.06.2020.

Copy of this order be also sent to the counsel for the applicant  
through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on  
website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

CC No. 2466/17  
Naresh Jain Vs. Shourya Housing Ltd.  
PS Shalimar Bagh

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Issue notice to concerned Ahlmad to appear in person on  
11.06.2020.

Copy of this order be also sent to the counsel for the applicant  
through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on  
website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 0167/20  
PS : Subhash Place

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

IO / SHO to file report on 11.06.2020.

Copy of this order be also sent to the counsel for the applicant through  
E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the  
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 241/20  
PS : Mangolpuri

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

IO / SHO to file report on 11.06.2020.

Copy of this order be also sent to the counsel for the applicant through  
E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the  
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

e-FIR No. 002200/2020

PS : Aman Vihar

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

IO / SHO to file report on 11.06.2020.

Copy of this order be also sent to the counsel for the applicant through  
E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the  
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



FIR No. 000410/20

PS : Sultanpuri

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

IO / SHO to file report on 11.06.2020.

Copy of this order be also sent to the counsel for the applicant through  
E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the  
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 200/2020

PS : Vijay Vihar

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

IO / SHO to file report on 11.06.2020.

Copy of this order be also sent to the counsel for the applicant through  
E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the  
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

Challan No. DL 66892006080220450  
State Vs. Vehicle No. HR-46E-2167

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

IO / SHO to file report on 11.06.2020.

Copy of this order be also sent to the counsel for the applicant through  
E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the  
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 0074/2020

PS : Kanjhawala

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

IO / SHO to file report on 11.06.2020.

Copy of this order be also sent to the counsel for the applicant through  
E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the  
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 126/20  
PS : Budh Vihar

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

IO / SHO to file report on 11.06.2020.

Copy of this order be also sent to the counsel for the applicant through  
E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the  
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 0154/2020

PS : Begumpur

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

IO / SHO to file report on 11.06.2020.

Copy of this order be also sent to the counsel for the applicant through  
E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the  
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

e-FIR No. 11084/20

PS: Budh Vihar

10.06.2020

Present : Ld. APP for the State.

None for applicant Dev Nandan.

The present application for release of vehicle bearing number DL8SCB-9351 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Dinkar wherein it is stated that order for releasing of aforesaid vehicle has already been passed by Ms. Pooja Aggarwal on 05.06.2020 and he has also annexed copy order dated 05.06.2020.

Heard.

The application is disposed of accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 191/20

PS: Sultanpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not annexed undertaking. He / his counsel be informed through WhatsApp or e-mail.

Put up on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



FIR No. 479/15  
PS: South Rohini  
State Vs. Dimpal

10.06.2020

Present : Ld. APP for the State.

Proposed surety in person.

Put up for compliance of order on 12.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 633/17  
PS: Sultanpuri

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 04.06.2020 passed by the Ld. ASJ is on record by way of which the accused Sumit @ Kallu has been admitted to interim bail for 30 days w.e.f 04.06.2020.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 04.06.2020 passed by the Ld. ASJ dt. 04.06.2020. The surety has furnished copy of salary slip as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 130/2020

PS: Sultanpuri

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 05.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Kuldeep @ Budda has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 05.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of property documents as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 0122/2020  
PS: Mangolpuri  
State Vs. Tarun Singh Verma

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 04.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Tarun Singh Verma has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 04.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of FDR as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 77/20  
PS: Ashok Vihar  
State Vs. Sandeep Kumar

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 30.05.2020 passed by the Ld. Duty MM is on record by way of which the accused Sandeep Kumar has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 30.05.2020 passed by the Ld. Duty MM. The surety has furnished copy of FDR as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 08/20  
PS: Budh Vihar

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 05.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Sarvan @ Sagar @ Tarun @ Pawan has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 05.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of salary slip as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 5/2020

PS: Sultanpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not annexed undertaking. He / his counsel be informed through WhatsApp or e-mail.

Put up on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 1270/19

PS: Prem Nagar

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant / IO has not annexed undertaking / report. They or their counsel be informed through WhatsApp or e-mail.

Put up on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



FIR No. 37733/19

PS: Mangol Puri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant / IO has not annexed undertaking / report. They or their counsel be informed through WhatsApp or e-mail.

Put up on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 1268/19  
PS: Prem Nagar

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant / IO has not annexed undertaking / report. They or their counsel be informed through WhatsApp or e-mail.

Put up on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 1011/19  
PS: Prem Nagar

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not annexed copy of bail order. He / his counsel  
be informed through WhatsApp or e-mail.

Put up on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 91/2020

PS: Sultanpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not annexed undertaking. He / his counsel be informed through WhatsApp or e-mail.

Put up on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 3387/2020

PS: Keshav Puram

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The IO has not filed report of bail bonds.

Put up for report by IO on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 5297/20  
PS: Shalimar Bagh

10.06.2020

Present : Ld. APP for the State.  
None for applicant.  
Documents perused.  
The IO has not filed report of bail bonds.  
Put up for report by IO on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 153/20  
PS: Sultanpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The IO has not filed report of bail bonds. The applicant has not filed required undertaking. The applicant be informed through WhatsApp or e-mail about the same.

Put up for report by IO / further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

e-FIR No. 002826/19

PS: North Rohini

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The IO has not filed report of bail bonds. The applicant has not filed required undertaking. The applicant be informed through WhatsApp or e-mail about the same.

Put up for report by IO / further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



FIR No. 183/20

PS: Kanjhawala

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not annexed Annexure A, Annexure B and muchalka. He or his counsel be informed through Whatsapp or e-mail.

IO has not filed report of bail bonds.

Put up for report by IO / further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 183/20

PS: Kanjhawala

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not annexed Annexure A, Annexure B and muchalka. He or his counsel be informed through Whatsapp or e-mail.

IO has not filed report of bail bonds.

Put up for report by IO / further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 183/20

PS: Kanjhawala

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not annexed Annexure A, Annexure B and muchalka. He or his counsel be informed through Whatsapp or e-mail.

IO has not filed report of bail bonds.

Put up for report by IO / further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

Challan No. 22244

State Vs. DL11SX-7920

PS Maurya Enclave

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not filed undertaking regarding documents submissions. He or his counsel be informed through Whatsapp or e-mail.

Put up for further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 183/20

PS: Kanjhawala

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not annexed Annexure A, Annexure B and muchalka. He or his counsel be informed through Whatsapp or e-mail.

IO has not filed report of bail bonds.

Put up for report by IO / further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 805/15

PS: Sultanpuri

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not filed muchalka. He or his counsel be informed through Whatsapp or e-mail.

IO has not filed report of bail bonds.

Put up for report by IO / further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 205/17

PS: Kanjhawala

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not annexed Annexure A, Annexure B and muchalka. He or his counsel be informed through Whatsapp or e-mail.

IO has not filed report of bail bonds.

Put up for report by IO / further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 518/16  
PS: Subhash Place (Crime Branch)  
State Vs. Vijaypal @ Vijay @ Monu

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The applicant has not annexed bail bond and undertaking. He / his  
counsel be informed through WhatsApp or e-mail.

Put up for further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



FIR No. 518/16

PS: Subhash Place

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

The IO has not filed report of bail bonds.

Put up for report by IO / further proceedings on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 412/20

PS: Shalimar Bagh

10.06.2020

Present : Ld. APP for the State.

None for applicant.

Documents perused.

As per report of IO, the documents of vehicle in questions are yet to be verified.

Put up on 12.06.2020 for fresh report of IO.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 157/2020

PS: Kanjhawala

10.06.2020

Present : Ld. APP for the State.

None for applicant.

As report of IO, illicit liquor was transported through vehicle bearing No. DL11SG-0403. Therefore, the vehicle cannot be released by this court. The applicant is at liberty to move appropriate application before appropriate authority.

The application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 230/20  
PS: Vijay Vihar

10.06.2020

Present : Ld. APP for the State.  
None for applicant.

As report of IO, illicit liquor was transported through vehicle bearing No. DL9SBS-0689. Therefore, the vehicle cannot be released by this court. The applicant is at liberty to move appropriate application before appropriate authority.

The application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 0226/2020  
PS : Keshav Puram  
State Vs. DL4SCL-3510

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Subhash Chand.

The present application for release of vehicle bearing number DL4SCL-3510 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Kamlesh Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 358/2020  
PS : Keshav Puram  
State Vs. Rocky

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Janardhan.

The present application for release of vehicle bearing number DL1RS-2291 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Ashok Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 0052/2020  
PS : Bharat Nagar  
State Vs. DL-4SDB-6527

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Raju.

The present application for release of vehicle bearing number DL-4SDB-6527 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Rajeev Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 004954/20  
PS : Raj Park  
u/s 379 IPC

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Savitri.

The present application for release of vehicle bearing number DL11SX-4502 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Vikas wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



FIR No. 180/2020  
PS : Keshav Puram  
State Vs. Vehicle No. DL8CAX0556

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Vinod Kumar Gupta.

The present application for release of vehicle bearing number DL8CAX0556 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Prem Pal wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

e-FIR No. 07310/20  
PS : Sultan Puri  
State Vs. DL-1LP-3805

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Gorakh Nath.

The present application for release of vehicle bearing number DL-1LP-3805 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of Ct. Ravi Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 0141/20  
PS : Subhash Place  
State Vs. DL8SCS-2245

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Nageshwar

The present application for release of vehicle bearing number DL8SCS-2245 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Vinod Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant or applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 011700/20  
PS : Sultan Puri  
State Vs. Unknown

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Mohd. Nihal.

The present application for release of vehicle bearing number DL-11SB-4591 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of Ct. Ravi Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

e-FIR No. 010750/2020  
PS : Bharat Nagar  
State Vs. Vehicle No. DL8S-BS-5010

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Girish Mahajan.

The present application for release of vehicle bearing number DL8S-BS-5010 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Udhav wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



FIR No. 238/2020  
PS : Mangol Puri  
State Vs. HR10AJ-6080

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Sunil Kumar.

The present application for release of vehicle bearing number HR 10AJ-6080 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Tejpal Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

e-FIR No. 010944/2020  
PS : Sultanpuri  
State Vs. Unknown

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Ram Kishor.

The present application for release of vehicle bearing number DL12SF-7865 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of Ct. Ravi Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



e-FIR No. 000127/20  
PS : Subhash Place  
State Vs. DL1RTB-8531

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Saurab.

The present application for release of vehicle bearing number DL1RTB-8531 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Basant Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. NW-D-SP-00267/2020

PS : Subhash Place

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Sandeep.

The present application for release of mobile phone Samsung Galaxy S8 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Surender Singh wherein no objection has been raised against releasing the mobile phone to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
  2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
  3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
  4. The photographs should be attested and counter signed by the complainant, accused and applicant.
- Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



e-FIR No. 000306/20  
PS : Vijay Vihar  
State Vs. Unknown

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Surjeet.

The present application for release of mobile phone OPPO A5S (IMEI No. 869663042898192) on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Suresh Kumar wherein no objection has been raised against releasing the mobile phone to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
  2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone.
  3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
  4. The photographs should be attested and counter signed by the complainant, accused and applicant.
- Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 92/20  
PS : Ashok Vihar  
State Vs. Unknown

Fresh superdari application / scanned copy received from filing counter.  
Let it be checked and registered.

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Ashok Kumar Bansal.

The present application for release of Laptop on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Pardeep Kumar wherein no objection has been raised against releasing the Laptop to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In these circumstances, the aforesaid Laptop be released the applicant / rightful owner subject to the following conditions:-

1. Laptop in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
  2. IO shall prepare detailed panchnama mentioning the colour, appearance, serial number , ownership and other necessary details of the Laptop.
  3. IO shall take the colour photographs of the Laptop from different angles sufficient to identify the Laptop during the course of trial.
  4. The photographs should be attested and counter signed by the complainant, accused and applicant.
- Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

FIR No. 138/20  
PS : Budh Vihar

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Naresh.

The present application for release of Whirlpool Refrigerator Genious-13206 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Pardeep Kumar wherein no objection has been raised against releasing the Whirlpool Refrigerator 180 Ltr. Genious to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In these circumstances, the aforesaid Whirlpool Refrigerator Genious-13206 be released the applicant / rightful owner subject to the following conditions:-

1. Whirlpool Refrigerator Genious-13206 in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
  2. IO shall prepare detailed panchnama mentioning the colour, appearance, serial number, ownership and other necessary details of the Whirlpool Refrigerator Genious-13206.
  3. IO shall take the colour photographs of the Whirlpool Refrigerator Genious-13206 from different angles sufficient to identify the Whirlpool Refrigerator Genious-13206 during the course of trial.
  4. The photographs should be attested and counter signed by the complainant, accused and applicant.
- Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

Challan No. 112033  
State VS. DL-4ER-6527

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant.

The applicant has not annexed copy of ownership proof of vehicle in question. He or his counsel be informed through E-mail / WhatsApp by the Reader / Ahlmad.

Put up for further proceeding on 11.06.2020.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**

State Vs. DL-8SCK-2243  
PS Maurya Enclave  
Challan Book No. 445 / Sl. No. 22215

10.06.2020

**Present:-** Ld. APP for the State.

None for the applicant Rohit Kumar.

The present application for release of vehicle bearing number DL8SCK-2243 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Ram Kishan, Challaning Officer wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Virender Singh)**  
**Duty MM: North West**  
**Rohini: Delhi/10.06.2020**



